



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION

Jammu, the 25th January, 2018

SRO 41 :- In exercise of powers conferred by Section 6 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996, and in supersession of all previous notifications issued in this behalf, the Government hereby confer upon Deputy Commissioner, Commercial Taxes (Recovery) Srinagar and Deputy Commissioner, Commercial Taxes (Recovery) Jammu the powers of Collector within their territorial jurisdiction for the purposes of recovery of GST arrears.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah)IAS
Commissioner/Secretary to Government,
Revenue Department


No. Rev/S/352/2017

Dated: **25**-01-2018

Copy to the:-

01. Financial Commissioner (Revenue), J&K, Jammu.
02. Director General of Police.
03. All Principal Secretaries to the Government.
04. Principal Secretary to Hon'ble Chief Minister.
05. Resident Commissioner, J&K Government, New Delhi.
06. Principal Secretary to the Hon'ble Governor, J&K.
07. All Administrative Secretaries to the Government.
08. Divisional Commissioner, Jammu / Kashmir.
09. Commissioner, Survey and Land Records, J&K.
10. All Heads of the Departments.
11. Relief and Rehabilitation Commissioner (Migrants).
12. All Regional Directors, Survey and Land Records, J&K.
13. Director, Information, J&K, Jammu.
14. Director, Estates, Civil Secretariat, J&K, Jammu.
15. All Deputy Commissioners.
16. Custodian General, J&K, Jammu.
17. Private Secretary to Hon'ble Minister for Revenue for information of the Hon'ble Minister.

18. Special Assistant to Hon'ble Minister of State for Revenue for information of the Hon'ble Minister.
19. Private Secretary to Commissioner/Secretary, Revenue Department.
20. Government Order file / Stock file.


(Ghulam Rasool)KAS
Deputy Secretary to Government,
Revenue Department.
